



2026:AHC:43335

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 775 of 2026

Sattar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashfaq Ahmed Ansari
Counsel for Respondent(s)	:	C.S.C., Kaushal Kishore Mani

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for petitioners/applicant, learned Standing Counsel for the State and perused the record.
2. In the instant writ petition the petitioner has challenged the impugned order dated 16.10.2025 passed by respondent no. 2/Upper Collector (Finance & Revenue), Saharanpur Division, Saharanpur, in Case No. 722 of 2023, computer Case No. D202309600000722 - (*State Versus Sattar Son of Mohd. Haneef*), under Section 66 of U.P. Revenue Code, 2006.
3. As per said Sub Section (3) of Section 66 of Code, 2006, against the aforesaid order statutory remedy is available to the petitioner to approach the Authority as provided under Section 210 of the Code, 2006.
4. The writ petition is dismissed on the ground of availability of statutory alternative remedy.

February 23, 2026
Vinod.

(Prakash Padia, J.)